

Seepage and water logging in venues for CWG

3340. MS. SUSHILA TIRIYA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether it is a fact that the world class venue for Commonwealth Games were inaugurated amid seepage, water logging, etc.;
- (b) if so, the reasons therefor; and
- (c) the action proposed to be taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) No, Sir.

- (b) Does not arise.
- (c) Does not arise.

Amount paid to MGF EMMAR for projects of CWG

3341. SHRI PARVEZ HASHMI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether it is a fact that the amount paid to MGF EMMAR is not according to original agreement made with them for construction of Commonwealth Games projects in Delhi;
- (b) whether it is also a fact that this work done by MGF EMMAR is not meeting the specification given to them for completion of CWG project;
- (c) if so, the action Government has taken against the company;
- (d) if not, the reasons therefor;
- (e) whether it is also a fact that projects are already behind schedule; and
- (f) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) As reported by the Delhi Development Authority (DDA), no amount has been paid to M/s Emmar MGF as per original Project Development Agreement. However, DDA has purchased 333 flats under a separate purchase agreement with total consideration of Rs. 768 crore.

- (b) No, Sir.
- (c) Does not arise.
- (d) Does not arise.

(e) and (f) There has been some delay on the part of Project Developer but recovery schedules were prepared and operationalized. The delay was also on account of involvement of multiple agencies working in the area and their interdependencies on each other.